

Name of the Corporate Debtor: JBM SHELTERS PRIVATE LIMITED (IN LIQUIDATION) (CIN : U45200TN2006PTC060909)
Date of Commencement of CIRP: 07th September 2021; Date of Commencement of Liquidation: 12th September 2023

LIST OF STAKEHOLDERS AS ON 11TH NOVEMBER 2023

Filing under clause (d) of sub-regulation (5) of regulation 31 the IBB (Liquidation Process) Regulations, 2016

Annexure 9 - List of other creditors (Other than financial creditors and operational creditors)

Sl No	Name of the Creditor	Details of Claim Received		Details of Claim Admitted					Amount of Contingent Claim	Amount of any mutual dues that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of Receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount Covered by Security Interest	Amount Covered by guarantee	Whether Related Party?	% of Voting Share in SCC				
1	Garima Marlecha	12-10-2023	34,517	-	Transfer of fund	-	-	Yes	0.000%	-	34,517	-	Note 3
2	J Babulal	12-10-2023	60,77,904	-	Transfer of fund	-	-	Yes	0.000%	-	60,77,904	-	Note 3
3	B. Nirmal Kumar	12-10-2023	15,07,538	-	Transfer of fund	-	-	Yes	0.000%	-	15,07,538	-	Note 3
4	Sudha Kumari	12-10-2023	44,23,624	-	Transfer of fund	-	-	Yes	0.000%	-	44,23,624	-	Note 3
5	B. Kamlesh Kumar	12-10-2023	20,01,682	-	Transfer of fund	-	-	Yes	0.000%	-	20,01,682	-	Note 3
6	Rekha	12-10-2023	37,139	-	Transfer of fund	-	-	Yes	0.000%	-	37,139	-	Note 3
7	B. Anand Kumar	12-10-2023	80,72,498	-	Transfer of fund	-	-	Yes	0.000%	-	80,72,498	-	Note 3
8	D. Arvind Kumar	12-10-2023	31,58,035	25,00,000	Transfer of fund	-	-	No	0.136%	-	6,58,035	-	Note 1 and 3
9	R. Komal	12-10-2023	31,58,035	25,00,000	Transfer of fund	-	-	No	0.136%	-	6,58,035	-	Note 1 and 3
10	D. Rajendra Kumar	12-10-2023	31,58,035	25,00,000	Transfer of fund	-	-	No	0.136%	-	6,58,035	-	Note 1 and 3
11	A. Kiran	12-10-2023	31,58,035	25,00,000	Transfer of fund	-	-	No	0.136%	-	6,58,035	-	Note 1 and 3
12	R. Mohit Jain	12-10-2023	4,00,000	4,00,000	Transfer of fund	-	-	No	0.022%	-	-	-	Note 1 and 3
13	A. Arhant Jain	12-10-2023	4,00,000	4,00,000	Transfer of fund	-	-	No	0.022%	-	-	-	Note 1 and 3
14	L. Deepak Jain	12-10-2023	4,00,000	4,00,000	Transfer of fund	-	-	No	0.022%	-	-	-	Note 1 and 3
15	JBM Homes Pvt Ltd	12-10-2023	61,69,733	3,84,137	Transfer of fund	-	-	Yes	0.000%	-	57,85,596	-	Note 4
16	Ashok Investments	CIRP Claim	47,44,893	35,00,000	Transfer of fund	-	-	-	0.000%	-	12,44,893	-	Note 1, 2 and 3
17	Mohit Shantilal Sethia	CIRP Claim	17,42,030	10,00,000	Transfer of fund	-	-	-	0.000%	-	7,42,030	-	Note 1, 2 and 3
18	Shantilal Parasamal Sethia	CIRP Claim	27,87,255	12,00,000	Transfer of fund	-	-	-	0.000%	-	15,87,255	-	Note 1, 2 and 3
19	Shantilal Parasamal Sethia (HUF)	CIRP Claim	24,38,850	14,00,000	Transfer of fund	-	-	-	0.000%	-	10,38,850	-	Note 1, 2 and 3
20	Shweta Mohit Sethia	CIRP Claim	16,95,529	10,00,000	Transfer of fund	-	-	-	0.000%	-	6,95,529	-	Note 1, 2 and 2
21	Kewalchand B	CIRP Claim	40,64,256	30,00,000	Transfer of fund	-	-	-	0.000%	-	10,64,256	-	Note 1, 2 and 3
	TOTAL		5,96,29,588	2,26,84,137					0.610%		3,69,45,451		

1. The Liquidator had adjudicated few of the claimants who have submitted their claim as financial creditor either during CIRP process and /or Liquidation process as "Other Creditor" based on the documents submitted.

2. The Liquidator reviewed the claim forms received from the Resolution Professional which were submitted during the CIRP period. These claims are not figuring in the list of creditors filed by the RP with the Insolvency and Bankruptcy Board of India (IBBI) and these claimants have not submitted their claims during the Liquidation process. The Liquidator has sent emails to all these claimants advising them to submit the necessary documents to substantiate their claim. The Liquidator then adjudicated these claims based on the documents submitted by them and also based on the available documents submitted during CIRP. Further, as the Resolution Professional has not shared the date of receipt of claim forms, the Liquidator was unable to capture the date of receipt of the same in the relevant column.

3. The Liquidator has sent emails to all the Other Stakeholders and Unsecured Financial Creditor claimants seeking their confirmation relating to their relationship status with the Corporate Debtor. For which, few of the claimants have responded with their status of relationship with the Corporate Debtor. The Liquidator has updated the same as "Yes" or "No" in Annexure 4 and 9 based on their response. Further, the Liquidator has identified a few of the related parties from the audited financial statement of the Corporate Debtor and updated the status accordingly, irrespective of the responses received from the claimant. In case of no responses and the non-availability of the disclosures in the audited financial statements, the Liquidator is unable to comment on their relationship status with the Corporate debtor and hence has not assigned any voting rights for those claimants in the SCC, pending ascertaining their relationship with the corporate debtor.

4. The rejected portion of their claim will be treated as CIRP Cost.

For JBM SHELTERS PRIVATE LIMITED

S. Venkataraman

S. VENKATARAMAN
Liquidator



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